

immediate steps for re-opening this mill and for increasing its capacity so that the problems of the farmers could be brought to an end.

(vi) Need to Place Adequate Orders To Jamalpur Rail Workshop To Make It Viable.

SHRI BRAHMANAND MANDAL (Monghyr): The condition of Jamalpur railway workshop has been worsening day by day. The P.H.O. of 6 diesel engines only is being carried out. The work load is not adequate. Temporarily 50 box wagons are repaired and 30 containers are being manufactured in a month. In spite of the Central Government's repeated assurances that keeping in view the importance of the Jamalpur Factory, the work load of the factory will be increased and it will be modernised. Provision for it was made in the budget but neither the estimates have been approved nor the work has been undertaken.

Therefore, I urge upon the Central Government to approve the estimates for modernisation of this factory and arrangements should be made for repairing box wagons and manufacturing containers regularly. The P.H.O. of diesel engines should be increased at least to ten. P.H.O. work of electric engines should also be started there soon.

(vii) Need to set up a Telecom Civil Division at Salem In Tamil Nadu

[English]

DR. (SHRIMATI) K.S. SOUNDARAM (Tiruchengode): Sir, I raise this matter under Rule 377. There is a lot of Telecom expansion work going on in Periyar, Salem, Dharmapuri Districts of Tamil Nadu. At present, there is a Telecom sub-division at Erode and Salem, having its Divisional Headquarters at Coimbatore. In this connection, I urge upon the Government to establish one Telecom civil Division at Salem so that people in Tiruchengode, Erode and in Salem District will have better telephone facilities.

MR. SPEAKER: The House stands adjourned to meet again at 2.20 p.m.

1321 hrs.

The Lok Sabha then adjourned for Lunch till Twenty Minutes past Fourteen of the Clock.

1423 hrs.

The Lok Sabha re-assembled after Lunch at Twenty-Three Minutes past Fourteen of the Clock.

(SHRI P.C. CHACKO In The Chair)

[English]

.....(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): When are we going to take up this discussion on Gian Prakash Report under Rule 193?

MR. CHAIRMAN: Please resume your seat. Let us start the business.

.....(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rsera): Sir, we would like to now when the discussion on the Gian Prakash Committee on sugar will start since the A.T.R. will be laid at 2.30 P.M. (Interruptions)

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARN SHUKLA): What was decided was that the ATR would be laid today in the House and the debate on it will commence tomorrow, that is, on 21st. Today before taking up the discussion on Gian Prakash Committee Report, we will finish off the remaining Government business which is not too much. There are two Supplementary Demands and one Ordinance, which should be over, if the hon. Members cooperate, within one and a half hours or so. Around 4 o'clock, we can start the discussion on the Gian Prakash Committee Report.

SHRI BASUDEB ACHARIA: The exact time should be fixed.

MR. CHAIRMAN: Achariaji, now it is very clear. The earlier we finish the Government business, the earlier we can take it up. (Interruptions)

SHRI RAM VILAS PASWAN: At 4 o'clock.

MR. CHAIRMAN: Let us not confuse.

SHRI BASUDEB ACHARIA: The discussion under Rule 193 on Gian Prakash Committee Report should be taken up at 4 o'clock.

MR. CHAIRMAN: Achariaji, there is an understanding. Please resume your seat. There is an understanding, I may remind the hon. Members, that the Government business will be completed. Immediately after that, we will take up the discussion on the Gian Prakash Committee Report.

SHRI BASUDEB ACHARIA: No Sir. The exact time should be fixed.

MR. CHAIRMAN: Let us not go back on our assurances.

SHRI BASUDEB ACHARIA: There is no such agreement.

SHRI SAIFUDDIN CHOUDHURY (Katwa): If the Government business can be finished by 4 o'clock, it is all right. Otherwise, at 4 o'clock, the discussion on this Report will be taken up.

MR. CHAIRMAN: Then it becomes very difficult. The hon. Speaker has given the ruling in the morning already. We have all agreed.....(Interruptions).....There is no confusion.

SHRI BASUDEB ACHARIA: There is no agreement.

SHRI SAIFUDDIN CHOUDHURY: It never happens like this.

SHRI RAM VILAS PASWAN: If you would go through the Speaker's observations, he said that it is up to the House.

[Translation]

The hon. Speaker had said that it was upto the House.

We are bound to the House. Therefore, the hon. Minister has just now said that the A.T.R. will be laid at 2.30 and after that the business will be completed within one and half hours and thereafter discussion on the Giyan Prakash Committee can be taken up at 4 P.M.

[English]

MR. CHAIRMAN: That is enough. Achariaji, please sit down. This is enough explanation. As Paswanji has said—it is very right—there is not much business. We can finish it even earlier. That is okay.

SHRI BASUDEB ACHARIA: If it is not finished at 4 o'clock, then discussion under Rule 193 will be taken up.

MR. CHAIRMAN: Why do you go into that? It is up to you. You have to decide.

SHRI BASUDEB ACHARIA: No. It is not up to us. It is up to the Chair.

SHRI VIDYACHARAN SHUKLA: There is no fixed time given in this.

MR. CHAIRMAN: Okay, we will now take up Item No. 20; Supplementary Demands for Grants.

14.26 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1994-95

[English]

MR. CHAIRMAN: The House will now take up discussions and voting as Supplementary Demands for Grants (General), 1994-95.

Motion moved;

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ended 31st day of March, 1995 in respect of the following demands entered in the second column thereof—Demand Nos. 4, 5, 6, 11, 15, 27, 29, 38, 40, 41, 46, 47, 49, 58, 69, 71, 78, 80, 83 and 86."

Supplementary Demands for Grants (General) for 1994-95 submitted to the Vote of the House.

No. of Demand	Name of Demand	Amount of Demand for Grant submitted to the vote of the House	
		Revenue Rs.	Capital Rs.
4	Department of Animal Husbandry and Dairying	17,00,00,000	—
5	Department of Chemical and Petrochemicals	53,48,00,000	—
6	Department of Fertilizers	832,00,00,000	109,75,00,000
11	Department of Commerce	197,32,00,000	—
15	Telecommunication Services	—	1,00,000
27	Payment of Financial Institutions	1,00,000	—
29	Transfers to State Governments	391,00,00,000	100,00,00,000
38	Ministry of Food	—	1,00,000
40	Department of Health	20,01,00,000	43,00,00,000
41	Department of Family Welfare	1,00,000	—

1	2	3	
46	Transfers to Union Territory Governments	39,00,00,000	91,00,00,000
47	Department of Education	1,00,000	—
49	Department of Culture	3,00,00,000	—
58	Law and Justice	225,00,00,000	—
69	Department of Rural Development	110,00,00,000	—
71	Department of Science and Technology	2,50,00,000	—
78	Ministry of Textiles	1,00,000	60,00,00,000
80	Public Works	—	10,01,00,000
83	Ministry of Welfare	25,01,00,000	49,99,00,000
86	Department of Electronics	50,00,000	—
TOTAL		1915,86,00,000	463,77,00,000

MR. CHAIRMAN: Shri Ram Naik has tabled cut Motions on the Demands for Grants (General), 1994-95. He may now move his cut motions.

SHRI RAM NAIK (Bombay North): Sir, I beg to move:

That the Demand for a supplementary Grant of a sum not exceeding Rs. 225,00,00,000 in respect of law and justice be reduced by Rs. 100.

[Need to issue Identity Cards to all the voters at the earliest and also to exclude the foreigners from voters list] (1)

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 110,00,00,000 in respect of Department of Rural Development be reduced by Rs. 100.

[Need to provide the funds in time for implementation of M.Ps. Local Area Development Scheme so as to avoid delay in execution of various projects] (2)

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 60,01,00,000 in respect of Ministry of Textiles be reduced by Rs. 100.

[Need to streamline the functioning of National Textiles Corporation and also to nationalise textiles mills in Mumbai (Bombay)] (3)

.....(Interruptions)

MR. CHAIRMAN: Yes, I know. It is only 2.30 p.m. now. Please resume your seats.....(Interruptions)

MR. CHAIRMAN: Please do not get agitated over it. I will do it.

Now, we can take up the Supplementary List of Business—Papers to be laid on the Table of the House. Shri Manmohan Singh.

[Translation]

Mr. Chairman, Sir, I would like to express my views on three points mentioned in the Cut Motion moved by me. On page 20, Demand No. 58 is a demand for Rs. 225 crore for issuance of Identity Cards, out of which 50 per cent expenditure will be borne by Central Government and the rest 50 per cent by State Governments. All the Members, who believe in having free and fair elections have supported the point that identity cards should be issued for electoral reforms and for stopping fake voting. In the morning, it was being discussed that Election Commission has announced the dates of elections in five states. As per the announcement made by the Election Commission, the work of issuing identity cards should be completed by 15th of January. Whether the Government is going to provide any assistance in this work. Whether the